

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 606 of 2020

IN THE MATTER OF:

Sepeco Electric Power Construction Corporation **...Appellant**

Vs

Mr. Mahender Khandelwal & Ors. **....Respondents**

Present:

For Appellant: **Mr. Abhinav Raghuvanshi, Mr. Ranjit Prakash and Mr. Anshuman Pande, Advocates**

For Respondents: **Ms. Misha, Mr. Vaijayant Paliwal, and Mr. Charu Bansal, Advocates for Respondent Nos. 1 & 2**

Mr. Bishwajit Dubey, Sanskriti Sidana and Ms. Srideepa Bhattacharyya, Advocates for CoC-Respondent No. 3

ORDER
(Through Virtual Mode)

19.08.2020 For Respondent Nos. 1 & 2 Ms. Misha, the Learned Counsel appears and seeks time to file Reply Affidavit on behalf of Respondent Nos. 1 & 2 and accordingly, 10 days' time is granted from today to file Reply/Response. Mr. Bishwajit Dubey, the Learned Counsel appears for Committee of Creditors-Respondent No. 3 and prays time to file Reply/Response. Accordingly, 10 days' time is granted from today to file Reply Affidavit.

The Learned Counsel for the 1st and 2nd Respondents as well as Learned Counsel for Respondent No. 3 are directed to serve respective copies of their Reply/Response to the Learned Counsel for the Appellant one week before the next date of hearing. It is open to the Appellant side to file Rejoinder, if any, within three days thereafter.

It is represented on behalf of the Learned Counsel for the Respondent Nos. 1 & 2 that Interim Resolution Professional was replaced by Resolution Professional- Mr. Sumant Binani. Hence, the Learned Counsel for the Appellant is directed to file necessary memo to that effect and also to carry out necessary corrections in the Memo of Parties as well as in the Appeal Paper Book before the next date of hearing.

The Registry is directed to List the Appeal on **8th September, 2020**.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Km